

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

Item No. 105
IB-293/ND/2020

IN THE MATTER OF:

M/s. IIFL Home Finance Ltd.

...PETITIONER

Vs.

M/s. Tybros (India) Tours Pvt. Ltd.

...RESPONDENT

Section

Under Section 9 of IBC

Order delivered on 21.01.2020

Coram:

SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)

DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)

For the Petitioner/Op.-Creditor/F.C.

**:Mr. Rakesh Kumar, Mr.
Himanshu Tanwar, Mr. Ashish
Khattar, Advs.**

For the Respondent/ Corporate-debtor :

ORDER

Heard the submissions made by the counsel for the financial-creditor. It transpires that CIRP regarding the same corporate-debtor has already been initiated. Therefore the financial-creditor is directed to approach the IRP of the corporate-debtor and file the claim and petition has become infructuous and dismissed in terms of Rule 8 of IB (Application to Adjudication Authority) Rules, 2016 read with Rule 11 of NCLT Rules 2016.



**(V.K. Subburaj)
Member (T)**



**(P.S.N. Prasad)
Member (J)**